

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE SECOND DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 255 OF 2025

Between:

M/S SN ENVIRO-TECH PVT. LTD, Registered office. F-90/32, Okhla Industrial Area Phase-1, New Delhi-110020 Through its Authorized Signatory Mr. Prasanta Kumar Patra, occ. Authorized Signatory of M/s, SN ENVIRO - TECH PVT.LTD.

...Claimant/Applicant

MEGHA ENGINEERING and INFRASTRUCTURE LTD, Rep by chief General Manager P V Siva Prasad (contracts) Registered office, S-2, Technocrat Industrial Estate Balanagar, Hyderabad-500037 Telangana

...Respondent

Arbitration Application under Section 29 (A) of Arbitration and Conciliation Act, 1996 praying that this Hon'ble Court may be pleased to:

- i) Extend the mandate of the Learned Tribunal for a period of 3 months from 20.10.2025 till 20.01.2026, to enable the Learned Tribunal to pass an award in the matter in the interest of justice.

**Counsel for the Applicant : Sri Archit Chauhan representing
Sri. S Viplav Simha Reddy**

Counsel for the Respondent : -

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.255 of 2025

Dated: 02.04.2026

Between:

M/s. SN Enviro-Tech Pvt. Ltd.

...Applicant

and

Megha Engineering & Infrastructure Ltd.

...Respondent

ORDER:

Learned counsel Sri Archit Chauhan, representing learned counsel Sri S.Viplav Simha Reddy, appears for the applicant.

2. The arbitration application has been preferred by the applicant seeking extension of time to conclude the arbitration proceedings.

3. However, in view of the recent decision rendered by the Apex Court in **Jagdeep Chowgule v. Sheela Chowgule**¹, learned counsel for

¹ 2026 SCC OnLine SC 124

the applicant seeks permission of this Court to withdraw this arbitration application with liberty to the applicant to approach the competent court of original jurisdiction seeking extension of time.

4. Accordingly, the arbitration application is dismissed as withdrawn with liberty to the applicant to approach the competent court of original jurisdiction seeking extension of time. Needless to say, if such an application is filed, the competent court would dispose of the same in an expeditious manner.

Miscellaneous applications pending, if any, shall stand closed.

SD/- M. RAMANA KRISHNA
JOINT REGISTRAR

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SECTION OFFICER

To,

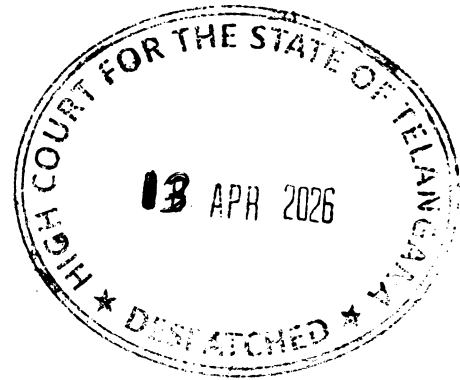
1. One CC to Sri. S Viplav Simha Reddy, Advocate [OPUC]
2. Two CD Copies

DL/PSL



HIGH COURT

DATED: 02/04/2026



ORDER

ARBAPPL.No.255 of 2025

**ARBITRATION APPLICATION IS
DISMISSED AS WITHDRAWN**

(4)
MT
13/4/26